

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 1
CP No. 16/CB/2024

Proceedings under Section 241-242 Companies Act
IN THE MATTER OF:

Union of India through Serious Fraud Investigation Office.Applicant
V/S
Wellington Transportation Pvt. Ltd. & Ors.Respondent

Order delivered on 03/07/2024

Coram:

Shri H.V. Subba Rao, Hon'ble Member(J)
Shri Balraj Joshi, Hon'ble Member(T)

PRESENT:

For the Applicant Mr. Debasis Satpathy, Adv.
For the Respondent Mr. S. Satyakam, Adv.
Mr. Amritesh Mohanty, Adv.

ORDER

1. Ld. Counsel, Mr. D. Satapathy, appeared for the petitioner.
2. Ld. Counsel, Mr. S. Satyakam, appeared for the Respondent Nos. 2&3, and notice of R2 & R3 is waved.
3. Petitioner is directed to supply the petition copy to the respondents.
4. Petitioner is directed to serve the notice to the other respondents by e-mail and by speed post.
5. Registry is also directed to serve notice to the other respondents by e-mail and by speed post.
6. The petitioner shall mention their proof of service in affidavit of notice to the other respondents prior two days before the next date of hearing.
7. Matter adjourned to 23.08.2024.

Sd

Balraj Joshi
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)